

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4621
ANSWERED ON:23.12.2005
COMPUTERIZATION OF COURTS
Pathak Shri Brajesh;Ponnuswamy Shri E.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has launched Five Year National Programme for computerization of Judiciary;
- (b) if so, the details of the programme and the time by which it is likely to be implemented;
- (c) whether the Government has constituted an e-committee for the computerization of courts on the recommendation of the Supreme Court;
- (d) if so, the details thereof;
- (e) whether the Government has since received the report of the said committee:
- (f) if so, the details of the suggestions and recommendations made therein by the Committee; (g) whether the Government has taken any steps for implementation of the recommendations of the said Committee; and (h) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (h) The E-Committee was constituted by Government to advice on technological communication and management related changes in the Indian Judiciary. The Committee has submitted its report on National Policy and Action Plan for implementation of Information and Communication Technology in the entire Indian Judiciary. It has estimated a sum of Rs. 854 crores to implement the project of computerization of entire judicial system of the country over a period of 5 years. The project was launched at a function in New Delhi under the Chairmanship of Prime Minister on 5th October, 2005